

(c) if no action has been taken to remove such constructions the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) and (c). The DDA has reported that whenever any unauthorised construction is detected in a colony developed by it but not transferred to Municipal Corporation of Delhi, immediate action is taken by issuing show cause notices at appropriate level under the provisions of the Delhi Development Act 1957. If the unauthorised construction is not stopped, demolition orders are served upon the allottee/occupant.

The details of action taken by DDA for removing the unauthorised constructions during the last three years (upto March, 1996) are as under :-

(i) Cases in which show cause notices issued	- 12996
(ii) Cases in which demolition was carried out	- 408
(iii) Cases in which sealing was done	- 23
(iv) Cases in which FIR was lodged	- 07

In the areas which have been denotified and transferred to the Municipal Corporation of Delhi, action to detect and remove unauthorised construction is taken by the Municipal Corporation of Delhi. Municipal Corporation of Delhi has, however, reported that there is no separate record is maintained about the unauthorised constructions made in DDA flats. The details of action taken by it during the last three years (upto 30.6.96) against unauthorised constructions are as under :

Booking	8612
Demolition	567
FIR lodged under DMC Act.	81
Properties	581
Requests for electric disconnection sent to D.E.S.U.	370

#### Migration

4328. SHRI MANIKRAO HODLYA GAVIT : Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that the migration from rural to urban areas is increasing day by day;

(b) if so, the details thereof;

(c) whether it is also a fact that a growing proportion of migrants are women;

(d) if so, whether any study has been conducted in this regard; and

(e) if so, the details thereof and the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) Yes, Sir.

(b) The 1991 Census data pertaining to migration are yet to be published by the Census of India. Therefore, the details of rural-urban migration are not available at present.

(c) In the absence of availability of census data on rural-urban migration, it is not possible to make a definite conclusion regarding whether growing proportion of migrants are women or not.

(d) No national study has been conducted by the Government of India regarding migration of women from rural to urban areas.

(e) Does not arise.

#### Drinking water problem in Hyderabad

4329. SHRI B. DHARMABIKSHAM : Will the PRIME MINISTER be pleased to state the assistance sought by Andhra Pradesh Government to meet drinking water problem of Hyderabad and the funds provided by the Central Government for this purpose?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : No assistance has been sought by the Government of Andhra Pradesh from the Central Government for solving the drinking water problem of Hyderabad. No funds have been provided by the Central Government for this purpose.

#### Schemes for Urban Poor

4330. SHRI SANAT MEHTA : Will the PRIME MINISTER be pleased to state :

(a) the total financial provisions for various schemes for urban poor viz. SUWE (Scheme for Urban Wage Employment), NRY (Nehru Rozgar Yojana) ; SUME (Scheme for Urban Micro Enterprises) and SASU (Scheme for Shelter Upgradations) during 1995-96 and 1996-97; and

(b) the total expenditure incurred on each scheme during the above period?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b). The details of total financial provision and expenditure for

various Schemes of Nehru Rozgar Yojana during 1995-96 and 1996-97 are given below :- Rs. in lakhs

Name of Scheme	1995-96		1996-97	
	Funds provided Central + State	Exp.	Funds provided Central+State	Expen. up to 31.7.96
SUME	4375.53	4071.49	4383.67	1300.29
SUWE	3620.32	3734.68	3600.50	897.00
SHASU	408.29	1388.06	2053.29	51.31

SUME-Scheme of Urban Micro Enterprises.

SUWE-Scheme of Urban Wage Employment

SHASU-Scheme of Housing & Shelter Upgradation.

### Poverty Alleviation Programme

4331. SHRI S. D. N. R. WADIYAR : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether there have been demand made by the State Governments to enhance fund allocation for poverty alleviation programme;

(b) if so, the provision made therefor for 1996-97;

(c) the State-wise details thereof; and

(d) the steps taken in different States in achieving 8th plan target of the poverty alleviation programme so far?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) to (c). Yes, Sir. The State-wise allocation for major rural poverty alleviation programmes, namely, Integrated Rural Development Programme (IRDP), Jawahar Rozgar Yojana (JRY), Indira Awas Yojana (IAY) and Million Well Scheme (MWS) in the current financial year i.e. 1996-97 is given in the statement enclosed. As the Employment Assurance Scheme (EAS), is a demand driven scheme, no Statewise allocations are made for the programme.

(d) The State Governments follow different strategies for poverty alleviation as stated in their Five Year Plans.

### STATEMENT

*Allocation of funds (Centre + State) under rural poverty alleviation programmes during 1996-97*

(Rs. lakh)

State/Union Territory	IRDP	JRY	IAY	MWS
1	2	3	4	5
Andhra Pradesh	8336.41	17372.39	11087.88	4342.14
Arunachal Pradesh	623.43	178.30	99.64	44.58
Assam	2743.50	5718.18	3649.60	1429.41
Bihar	16218.24	34075.58	21748.65	8516.94
Goa	141.87	192.65	107.65	48.16
Gujarat	3059.22	6376.25	4069.63	1593.91
Haryana	735.33	1531.81	977.68	382.88
Himachal Pradesh	239.78	612.16	342.06	153.04
Jammu & Kashmir	999.09	1243.93	695.09	310.99
Karnataka	5594.91	11665.34	7445.36	2915.55
Kerala	2036.15	4244.16	2708.83	1060.71
Madhya Pradesh	10565.39	22014.51	14050.70	5502.11
Maharashtra	9087.73	18937.55	12086.84	4733.53
Manipur	449.59	228.53	127.70	57.14
Meghalaya	477.57	267.40	149.43	66.85